

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO-4988-2014 (O&M)**

New India Assurance Co. Ltd. .... Appellants

V/s

Sharda Devi and Ors. .... Respondents

Respondents:-

1. Sharda Devi ~~son of~~ wd/o Sh.Bihari Sharma.
2. Pooja Minor daughter of Sh.Bihari Sharma
3. Guddu minor son of Shi.Bihari Sharma

Minors thorough their mother Smt.Sharda Devi widow of Late Sh.Bihari Sharma all residents of Village Harisharpur, Tehsil and District Garwa, Jharkhand.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **29.08.2022(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
7<sup>th</sup> April, 2022.

*Veena*  
7/4/22  
Superintendent (Judl.),  
For Registrar (Judicial)

*Sh*  
7.4.22